Anneaure - 6 Annui Industries Affred Commenced on 08.04.2024; List of creditors as on 08.07.2025 List of operational creditors (Employees)													
Detail of claim received Details of claim admitted													
S. No.	Name of authorised representative , if any	Name of Employee	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party	% of voting share in COC, if applicable	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	N/a	Bhavesh Vadilal Vora	22.04.2024	₹ 7,10,520.00	₹ 3,71,928.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 3,38,592.00	₹ 0.00	Due to insufficent documents provided by the claimant, the part amount of the claim h been admitted.
2	N/a	Sanjay Dholakiya	19.04.2024	₹ 4,48,580.00	₹ 2,06,109.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 2,42,471.00	₹ 0.00	Due to insufficent documents provided by the claimant, the part amount of the claim h been admitted.
3	N/a	Mitulbhai Maheshbhai Solanki	06.05.2024	₹ 1,28,615.00	₹ 1,02,095.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 26,520.00	₹ 0.00	No any proof received regarding Interest therefore Interest amount is not considered Due to insufficent documents provided by the claimant the part amount of the claim has be
4	N/a	Chetan Shivlalbhai Lakhani	30.04.2024	₹ 7,70,604.00	₹ 3,46,162.00		No	N/a		₹ 0.00	₹ 4,24,442.00		admitted.
5	N/a	Shital Rameshbhai Dave	09.05.2024	₹ 1,32,210.00	₹ 1,32,210.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
6	N/a	Vaghela Hiren Maheshbhai Purvi Rameshbhai Dave	24.05.2024	₹ 1,47,900.00 ₹ 2,37,180.00	₹ 1,22,206.00 ₹ 2,37,180.00		No				₹ 25,694.00 ₹ 0.00	₹0.00 ₹0.00	Due to insufficent documents provided by the claimant the part amount of the claim has be admitted.
8	N/a N/a	Manoj Plobhai Kiyada	27.04.2024	₹ 25,37,758.00	₹ 17,45,792.00		No			₹ 0.00	₹ 7,91,966.00	₹ 0.00	Due to insufficent documents provided by the claimant the part amount of the claim has be
9	N/a	Prashant Shivlal Lakhani	04.05.2024	₹ 3,90,344.00	₹ 2,74,738.00		No			₹ 0.00	₹ 1,15,606.00		
10	N/a N/a	Paraq J Solanki Hitesh Bhurabhai Dadhania	06.05.2024	₹ 2,75,856.00 ₹ 4,96,578.00	₹ 2,75,856.00 ₹ 4,96,578.00		No No			₹ 0.00	₹ 0.00 ₹ 0.00		
11	N/a N/a	Jani Niravkumar Navnitrav	07.05.2024	₹ 1,19,480.00	₹ 1.19.480.00		No			₹ 0.00	₹ 0.00		
13	N/a	Navankumar Arianbhai Marsoniva	27.04.2024	₹ 1.78.727.00	₹ 1.78.727.00		No			₹ 0.00	₹ 0.00		
14	N/a N/a	Patadiya Mukeshbhai Jayantibhai Vipul Kalidas Dave	29.05.2024	₹ 4,41,116.00	₹ 1,76,546.00		No			₹0.00 ₹0.00	₹ 2,64,570.00		Due to insufficent documents provided by the claimant the part amount of the claim has be
16	N/a	Manish Balchandra Buch	31.05.2024	₹ 60.780.00	₹0.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 60.780.00	₹0.00	Due to insufficent documents provided by the claimant the claim has been rejected
17	N/a N/a	Chamanlal Narshibhai Solanki	15.06.2024	₹ 1,65,500.00	₹ 1,65,500.00	Salary Due	No	N/a			₹ 0.00	₹ 0.00	
18	N/a	Alpa Kapil Vekanria	10.07.2024	₹ 95,903.00	₹ 56,660.00		No			₹ 0.00	₹ 39,243.00	₹ 0.00	Due to insufficent documents provided by the claimant the part amount of the claim has be
19		Mehta Bijalben Hasmukhray	10.07.2024	₹ 1,00,098.00	₹ 60,300.00	Salary Due	No		₹ 0.00	₹ 0.00	₹ 39,798.00	₹ 0.00	admitted.
20	N/a	Trupesh Bhatt	16.07.2024	₹ 1,13,996.00		Salary Due	No			₹ 0.00	₹ 1,13,996.00		
21	N/a	Nitinbhai Gaurishankar Vyas	15.07.2024	₹ 3,70,000.00		Salary Due	No			₹ 0.00	₹ 3,70,000.00		Due to insufficent documents provided by the claimant the claim has been rejected
22	N/a N/a	Hiltan Jaqdishbhai Faldu	31.07.2024	₹ 1,24,320.00	₹ 1,24,320.00		No				₹ 0.00		Due to insufficent documents provided by the claimant the part amount of the claim has be
23 24	N/a	Bhuva Shailesh Chanabhai Chauhan Jaqdish Limbabhai	12.08.2024 23.09.2024	₹ 6,82,450.00 ₹ 8,79,346.00	₹ 4,95,927.00 ₹ 0.00	Salary Due Salary Due	No			₹ 0.00 ₹ 0.00	₹ 1,86,523.00 ₹ 8,79,346.00		Due to insufficent documents provided by the claimant the claim has been rejected
25	N/a	Raju Jayendra Bhai Chudasama	12.10.2024	₹ 7,84,328.00	₹ 5,90,288.00	Salary Duo	No	N/a	₹ 0.00	₹ 0.00	₹ 1.94.040.00	₹ 0.00	Due to insufficent documents provided by the claimant, the part amount of the claim has been admitted.
25	N/a	Jaydip S. Pokal	17.11.2024	₹ 60,000.00		Salary Due Salary Due	No			₹ 0.00	₹ 60,000.00		
27	N/a	Bhadoria Hareram Singh Bhaskar Singh	20.11.2024	₹ 3,42,580.00	₹ 3,42,580.00	Salary Due	No	N/a	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
28	N/a	Chetan .D. Sorathiya	29.11.2024	₹ 1,12,703.00	₹ 1,12,703.00		No			₹ 0.00	₹ 0.00		
29	N/a	Anil R Katheriya	19.06.2025	₹ 1,45,466.00		Salary Due	No			₹ 0.00	₹ 1,45,466.00		
30	N/a	Kureshi M Shakeel Dilawar	29.06.2025	₹ 2,70,154.00		Salary Due	No			₹ 0.00	₹ 2,70,154.00		
31 32	N/a	Pradeep Barik	29.06.2025	₹ 1.00,130.00 ₹ 95.818.00	₹0.00		No			₹ 0.00 ₹ 0.00	₹ 1.00,130.00 ₹ 95,818.00		
32	N/a N/a	Nimai j bhanja Lathiya Bharat bhai	29.06.2025	₹ 95,818.00 ₹ 1,70,666.00		Salary Due Salary Due	No No			₹ 0.00	₹ 95,818.00		
33	N/a N/a	Latniya Bharat bhai Manish Singh	29.06.2025	₹ 1.23.069.00	₹ 0.00		No			₹ 0.00	₹ 1,23,069,00		
35	N/a N/a	Anil barik	29.06.2025	₹ 1,54,287.00		Salary Due	No			₹ 0.00	₹ 1,54,287.00		
35		Total	1	₹ 1,22,80,035.00				1	₹ 0.00				
lote :	Regulation 14	4 of IBC 2016-											·

1. As per regulation 14 or IBC, 2015-Mikere the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.